



NYAYSHASTRAM
Lokah Samastah Sukhino Bhavantu

NYAYSHASTRAM'S RATAN K. SINGH (SR. ADV.) NATIONAL NEGOTIATION COMPETITION, 2024

IIIIRD EDITION



26th - 28th January, 2024

LAST DATE TO REGISTER - 19TH JANUARY, 2024



Ratan K Singh
Senior Advocate & Arbitrator

FIDUCIA LEGAL
Advocates & Solicitors

PSL Advocates & Solicitors

Contact Us: events.nyayshastram@gmail.com | 7004963237, 9740915450, 7985568003



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Empowered by

Society of Construction Law India



In association with

PSL Advocates & Solicitors



**Advocates
& Solicitors**

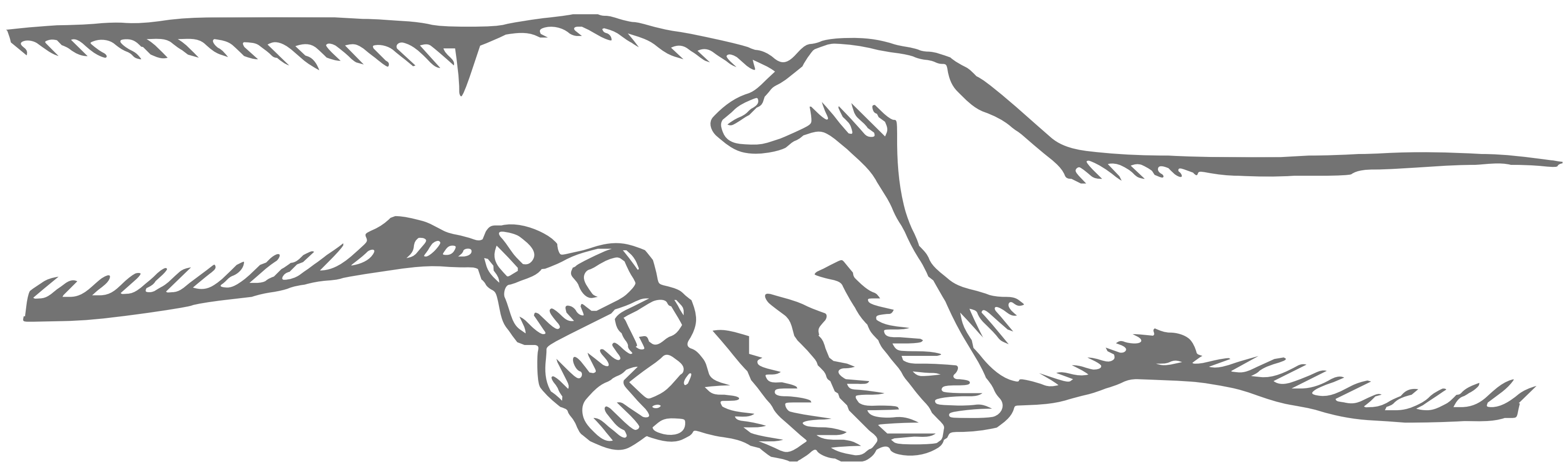
Four Pillars Chambers Advocates & Solicitors



Fiducia Legal, Advocates & Solicitors



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—Advocates & Solicitors—



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ABOUT THE ORGANISERS

Nyayshastram, started as a student-run body, is a visionary platform designed to nurture and elevate legal research, writing, and presentation under the Chairmanship of Mr Ratan K. Singh, Senior Advocate & Arbitrator, Supreme Court of India along with the aid and advice of eminent Lawyers and Academicians across the nation. The initiative is aimed to foster legal research, writing and presentation by providing a platform to encourage e-learning through various competitions and events utilising the virtual platforms.

ABOUT RATAN K. SINGH, SENIOR ADVOCATE & ARBITRATOR

Ratan K. Singh is a Senior Advocate and an international arbitration practitioner based in New Delhi. He joined the Indian Bar in 1996 and is one of the leading arbitrators and counsels who is appointed and engaged in complex, high-value construction, engineering and commercial litigation and arbitration. With about 25 years of experience, he has a heavyweight practice in India, as well as internationally, with specialities in construction, engineering, infrastructure, mining, joint venture, franchisee, sale of goods and general commercial and civil disputes. Mr. Singh has also received hundreds of arbitral appointments as chairman, co-arbitrator and sole arbitrator. Mr. Singh is the Founder and Chairman of the Indian branch of the Society of Construction Law–UK and the Director of the Indian branch of the Chartered Institute of Arbitrators–UK, apart from being in the apex body of various institutions. He has represented parties in complex, high-value domestic and international arbitrations under the rules of International Chambers of Commerce (ICC), UNCITRAL, Singapore International Arbitration Center (SIAC), Japan Commercial Arbitration Association (JCAA), Delhi International Arbitration Center (DIAC), Indian Council of Arbitration (ICA), Indian Council of Arbitration and Dispute Resolution (ICADR), and others.

ABOUT PSL ADVOCATES & SOLICITORS

PSL is an award-winning distinguished boutique Indian law firm offering specialized legal services to leading Indian and multi-national corporations, Sovereign States, Financial Institutions, Government Instrumentalities including Public Sector Undertakings, Royal Families and Individuals. PSL has been consistently recognized and awarded by various international and national publications. The team at PSL comprises of a group of dynamic counsels with rich experience who come across as a close-knit group that really value their relationships with clients. PSL offers its expertise in areas of International Arbitration, Litigation, Insolvency & Bankruptcy, White Collar Crimes and Corporate Commercial & Advisory. The Firm is committed to delivering bespoke and pragmatic solutions to its clients in a short turnaround time. PSL has advised and represented clients from a wide range of industrial sectors including Aviation, Banking, Automotive, Food, Hospitality, Real Estate, Retail, Defence, Infrastructure, Manufacturing, Electricity, Power, Telecom and Oil and Gas.

ABOUT FOUR PILLARS CHAMBERS

Four Pillars Chambers is a group of specialist Advocates who work in the specialized areas of commercial dispute resolution, particularly in the field of international and domestic arbitration, construction, and general commercial. Their practice area includes International commercial arbitration, construction, general commercial arbitration and litigation, international litigation, consensual dispute resolution (negotiation, mediation, and conciliation), and public and private international laws.

ABOUT FIDUCIA LEGAL

Fiducia Legal is a leading full-service law firm in New Delhi, founded by Mr. Animesh Kumar and Mr. Nishant Kumar, in the year 2019. With a foundation grounded in the extensive and varied experiences of its founding partners, who have adeptly showcased their legal prowess both as articulate courtroom advocates and skilled draftsmen, Fiducia Legal has swiftly risen to prominence. The firm's comprehensive suite of services spans diverse industry sectors and encompasses individual high-profile cases, reflecting its commitment to delivering tailored legal solutions. Beyond professional pursuits, Fiducia Legal's ethos is marked by a profound sense of social responsibility, with the team actively engaging in pro-bono matters, driven by a belief in the transformative power of benevolence. In every legal endeavor, Fiducia Legal remains steadfast in its dedication to excellence, client satisfaction, and contributing positively to the community it serves.

ABOUT SCL INDIA

The Society of Construction Law - India is affiliated with the Society of Construction Law - UK, founded in 1983. SCL India has members from all stages of their professional careers who share an interest in construction law. These members include lawyers, arbitrators, experts, contractors, architects, engineers, quantity surveyors, insurers, students, and so on. SCL India was founded to plug the need for a body that would promote research and education in the field of construction law by providing a forum, a means by which this could be done. Thus, SCL India encourages the active involvement of all of its members and generates discourse across a broad spectrum of issues relating to construction law, including matters of policy and legislation, front-end issues, dispute avoidance, and all forms of dispute resolution.

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ABOUT THE COMPETITION

The competition simulates strategic negotiations in which law students, acting as advocates/counsels as well as clients shall negotiate a series of legal problems. The simulation shall consist of a common set of facts known by all the participants and confidential information known only to the participants representing a particular side. All of the simulations deal with the same general topic, but the negotiation situation varies with each round and level of the competition. The problems for the competition may range from Consumer Law, Insurance Law, Intellectual Property Law, Commercial Law, and Construction Law. Team Nyayshastram successfully conducted the first and the second editions of this event in the years 2020 and 2021 which witnessed the participation of teams from premier institutions located all across the country. The Finale and Valedictory Session were graced by Hon'ble Mr. Justice A K Sikri, Former Judge, Supreme Court of India, Hon'ble Mr. Justice Ashok Kumar Ganguly, Former Judge, Supreme Court of India, Mr Ratan K Singh, Senior Advocate, Supreme Court of India, Dr Pinky Anand, Former ASG, Senior Advocate, Supreme Court of India, and Mr SB Upadhyay, Senior Advocate, Supreme Court of India. Nyayshastram invites UG students currently enrolled in their 3 years or 5 years bachelor's degree in Law to participate in Nyayshastram's 3rd Ratan K Singh National Negotiation Competition-2024 (Virtual)

ELIGIBILITY

Law students currently attending 3 years/5 years of law courses from a BCI-recognised law college/institution can participate. There is no cap on the number of teams participating from a single institution, however, there shall be an overall limit on the number of participating teams. Registration shall be provided on a first-come basis. Participants must submit a valid Student ID provided by their institutions or written communication of their bona fide affiliation with the institution/college.

TEAM COMPOSITION

Students have to form a team of two, comprising – one Advocate and one Client.

REGISTRATION

There shall be a registration fee of INR 2500 per team for taking part in the competition which is payable by transferring the amount to a bank account ONLY.

Account Holder's Name: ABHISHEK BHUSHAN SINGH

Account Number: 3602049894

IFSC Code: CBIN0282835

Alternatively, a team may also pay the registration fee via UPI transfer using the following credentials:

UPI ID: 7337603842@ybl

[NOTE: For UPI transfers, kindly mention "Negotiation Registration" as a message while paying the amount]

After payment of the registration fee, one of the team members is required to fill out the registration form to complete the registration process.

Link to the form: <https://forms.gle/2Dsi5HsnJWavXhSAA>

AWARDS AND PERKS

- WINNERS : Rs 20000 + E-Certificate of Merit + Internship Opportunity with Mr. Ratan K Singh, Senior Advocate & Arbitrator.
- RUNNERS-UP : Rs 12000 + E-Certificate of Merit + Internship Opportunity at PSL - Advocates & Solicitors , New Delhi.
- SECOND RUNNERS-UP (SEMI-FINALIST NEGOTIATING TEAM WITH THIRD HIGHEST SCORE): + E-Certificate of Merit + Internship Opportunity at Fiducia Legal Advocates & Solicitors.
- BEST ADVOCATE (PRELIMINARY ROUND): Rs 4000 + E-Certificate of Merit.
- BEST CLIENT (PRELIMINARY ROUND): Rs 4000 + E-Certificate of Merit.
- BEST ADVOCATE (SEMI-FINALS): E-Certificate of Merit.
- BEST CLIENT (SEMI-FINALS): E-Certificate of Merit.
- BEST NEGOTIATING TEAM (QUARTER-FINALS): E-Certificate of Merit.
- BEST ADVOCATE (QUARTER-FINALS): E-Certificate of Merit.
- BEST CLIENT (QUARTER-FINALS): E-Certificate of Merit.
- BEST NEGOTIATING TEAM (OCTA-FINALS): E-Certificate of Merit.
- BEST ADVOCATE (OCTA-FINALS): E-Certificate of Merit.
- BEST CLIENT (OCTA-FINALS): E-Certificate of Merit.
- BEST NEGOTIATING TEAM (PRELIMINARY ROUND): E-Certificate of Merit
- E-Certificates of Participation to all the registered participants.

IMPORTANT DATES

LAST DATE OF REGISTRATION	19th January, 2024
RELEASING OF PROBLEM	20th to 28th, December, 2023
ONLINE CONFERENCES (ORAL ROUNDS)	26th January 2024- 28th, January, 2024
RESULT DECLARATION & VALEDICTORY	28th January, 2024

Note: The problem for the competition shall only be shared with the registered participants

RULES & REGULATIONS

General

1. Implementation and interpretation of rules regarding the practice and procedures, the final decision lies with Nyayshastram.
2. The rounds shall be recorded for documentation purpose and for posting on Nyayshastram's YouTube channel the copyright of which shall solely remain with Nyayshastram. The rules governing the Competition should be strictly adhered to, and any deviation thereof will attract penalties or disqualification in the manner prescribed.
3. The registration fee is non-refundable.

STRUCTURE AND FORMAT OF THE COMPETITION

1. There shall be five rounds i.e., Preliminary Round, Octa-Final Round, Quarter Final Round, Semi-Final Round and Final Round.
2. The manner and procedure of conducting the preliminary round shall be subject to the number of teams registering for the event and shall be communicated to the participants on 20th January 2024.
3. All the rounds following Preliminary Rounds shall be knockout rounds, i.e., the team scoring higher than the opponent team in each conference room will directly qualify for the subsequent round. The scores for such rounds will be revealed as soon as the judges have finished evaluation.
4. Participating team – Each participating team shall consist of one student as “Advocate” and one as “Client”.
5. The allocation of groups and the matchups will be as follows:

Preliminary Round

Fixture:

First Team to Register versus Last Team to Register

Side Allocation:

First Half of Teams: Requested Party

Second Half of Teams: Requesting Party

Octa-Final Round

Fixture:

On the basis of power match-up, i.e., Rank 1 versus Rank 16, Rank 2 versus Rank 15, and likewise.

Side Allocation:

Rank 1 to Rank 8: Requesting Party

Rank 9 to Rank 16: Requested Party

Quarter Final Round

Fixture:

On the basis of power match-up, i.e., Rank 1 versus Rank 8, Rank 2 versus Rank 7, and likewise.

Side Allocation:

Rank 1 to Rank 4: Requested Party

Rank 5 to Rank 8: Requesting Party

Semi Final Round

Fixture:

On the basis of power match-up, i.e., Rank 1 versus Rank 4, Rank 2 versus Rank 3, and likewise.

Side Allocation:

Rank 1 and Rank 2: Requesting Party

Rank 3 to Rank 4: Requested Party

Grand Finale

Side Allocation: (Based on the ranks in the Semi-Final Round)

Rank 1: Requested Party

Rank 2: Requesting Party

6. All the participants are requested to have a Gmail/Google account. The email ID used while registration shall be used for communication. Virtual Platforms to be used during the competition shall be Google Meet/ Zoom/ Microsoft Teams.

7. The Organisers can amend, change or include any changes to the given rules and regulations if the need arises to do so.

8. In case of a draw between two teams, scores of Advocates of both teams shall be considered for declaring the winner. If there is a further tie, then the scores of Clients of both teams shall be considered similarly.

CONDUCTING OF ROUNDS

1. All the participants will be added to the official 'Nyayshastram Negotiation Group' on WhatsApp. Phone Numbers used while registration shall be used for this purpose.
2. A separate group shall be made on WhatsApp as per the fixtures and virtual Conference Rooms. Participants will get the updates, and the meeting invites for their respective rounds by way of the WhatsApp groups. .
3. Participants will receive their Confidential Information 1 hour prior to the scheduled time of their rounds via email/WhatsApp message.

TIME STRUCTURE OF ROUNDS

1. Preliminary Round

Total conference time - 20 minutes (inclusive of 2 minutes for Opening Statement and 2 minutes for Closing Statement, per team). Additional 5 minutes will be given as buffer time to adjust with internet connectivity + 5 minutes for Q&A. In total, ONLY 30 minutes shall be allotted for each round.

Note: The teams may present their screen ONLY during their respective closing statements. For this, no permission is required.

2. Octa Final Round

Total conference time - 20 minutes (inclusive of 2 minutes for Opening Statement and 2 minutes for Closing Statement, per team). Additional 5 minutes will be given as buffer time to adjust with internet connectivity + 5 minutes for Q&A. In total, ONLY 30 minutes shall be allotted for each round.

Note: The teams may present their screen ONLY during their respective closing statements. For this, no permission is required.

3. Quarter Final Round

Time Structure: Total conference time - 20 minutes (inclusive of 2 minutes for Opening Statement and 2 minutes for Closing Statement, per team). Additional 5 minutes will be given as buffer time to adjust with internet connectivity + 5 minutes for Q&A. In total, ONLY 30 minutes shall be allotted for each round.

Note: The teams may present their screen ONLY during their respective closing statements. For this, no permission is required.

4. Semi-Finals

Time Structure: Total conference time - 20 minutes (inclusive of 2 minutes for Opening Statement and 2 minutes for Closing Statement, per team). Additional 5 minutes will be given as buffer time to adjust with internet connectivity + 5 minutes for Q&A. In total, ONLY 30 minutes shall be allotted for each round.

Note: The teams may present their screen ONLY during their respective closing statements. For this, no permission is required.

5. Grand Finale

Time Structure: Total conference time - 25 minutes (inclusive of 3 minutes for Opening Statement and 3 minutes for Closing Statement, per team). Additional 5 minutes will be given as buffer time to adjust with internet connectivity + 5 minutes for Q&A. In total, ONLY 35 minutes shall be allotted for each round.

Note: The teams may present their screen ONLY during their respective closing statements. For this, no permission is required.

DRESS CODE

Formals/Business Formals. Adherence to the same is mandatory

SCORING CRITERIA

Sl. No.	CRITERIA	ADVOCATE (Max Marks)	CLIENT (Max Marks)
1.	Opening Statement, Team-Coordination between Advocate- Client, Recognition of Key Issues of Dispute & Knowledge of Law & Facts	25	25
2.	Establishment of Relationship with Opposite Party, Problem Solving & Workability of the Suggested Solution in the interest of the Party	25	25
3.	Willingness to reach an amicable solution, Strategic use of facts and confidential information & Closing Statement	25	25
4.	Ability to answer Judge's questions & Time Management	25	25
	TOTAL	100	100

OTHER IMPORTANT RULES

1. The participants are expected to have a sound and stable internet connection.
2. The participants are required to join the rounds using laptops/desktops.
3. A buffer time of 5 minutes in total has been given to adjust with the connectivity issues if any. An extension of the prescribed time limit shall be on the discretion of the judges.
4. The participants shall refrain from using any unprofessional/unparliamentary language during the rounds or otherwise indulging in a conversation with the OC, non-adherence to the same shall amount to disqualification of the team and reporting of the same to the concerned team's institution.
5. The score sheet of the respective conference rooms shall be released after all the rounds are finished.
6. The participants are expected to join the meeting 5-10 minutes prior to the allotted time or as and when communicated by their respective conference room managers.
7. The detailed schedule of the rounds will be shared with the participants after the final date of registration.
8. The rules of the competition can be changed by the Organisers to suit any logistical inconveniences.
9. The competition shall only have Oral Rounds and there is no requirement for written submissions.